GOVERNMENT OF NCT OF DELHI DELHI DISASTER MANAGEMENT AUTHORITY

Subject: To take all-out measures for implementation of DDMA Order No. 492 dated 15.12.2021 keeping in view the emergence of Omicron variant and persistent rise in COVID-19 cases in NCT of Delhi.

It is evident that a new variant of COVID-19 virus namely Omicron has emerged significantly which has been declared a Variant of Concern by WHO and there has been a persistent rise in COVID-19 cases in NCT of Delhi during last few days. Therefore, it is need of hour for entire District Administration to take all requisite measures / actions in their respective jurisdiction to control the spread of Covid-19 cases including Omicron variant, under the overall leadership of District Magistrate / District Disaster Management Authority concerned.

2. In this regard, all District Magistrates are hereby directed to take all requisite actions /measures including the following, on top most priority without any delay:

- (a) All District Magistrates shall conduct intensive survey of the entire area falling within their jurisdiction and identify those pockets / colonies / markets / slum areas / crowded places etc. which have potential of becoming super-spreader / hotspot of COVID-19 virus and Omicron variant. All District Magistrates, in perfect co-ordination with District DCPs, shall take concerted action in those identified pockets / areas as per the prescribed protocol guidelines / SoPs viz. Test, Track & Treat, prompt & effective containment measures, enforcement of COVID Appropriate Behaviour etc.
- (b) All District Magistrates shall convene meetings with the office bearers of RWAs and MTAs under their respective jurisdiction to inform them about increasing trend of Covid-19 cases as well as emergence of Omicron variant in NCT of Delhi and its possible threat, so that they may further sensitize their members / residents / shopkeepers. The office bearer of RWAs and MTAs shall be asked to take all requisite steps / measures for ensuring strict compliance of Covid-19 Appropriate Behaviour viz. social distancing, wearing of masks, frequently hand sanitizing etc., in their respective areas.

Since, wearing of mask is the most important weapon in fight against Covid-19, RWAs and MTAs should be advised not to allow their residents, shopkeepers and customers without mask in their respective areas / public places.

MTAs should implement "No Mask No Entry" at the shops / work places. They should also be made aware that if they fail in compliance of COVID Appropriate Behariour, the District Magistrate would be compelled to take stringent action in the field including the shutdown / closure of business premises / markets / public places etc. in the interest of public health.

(c) It is observed that COVID Appropriate Behaviour (wearing of mask, social distancing, frequently hand washing etc.) is not being complied with at public places by the general public. There may be some laxity and leniency in general on the part of field functionaries / enforcement machinery at the ground level in the enforcement of CAB. Therefore, all District Magistrates as well as District DCPs shall tighten up their enforcement machinery and shall deploy sufficient number of enforcement teams on field for keeping utmost vigil at public places and for enforcing COVID Appropriate Behaviour strictly so as to avoid any possible further surge in Covid-19 cases specially considering the upcoming Christmas festival and New Year etc.

- (d) All District Magistrates shall upscale IEC Campaign in their respective areas and implement the same in mission mode with an objective to ensure that the residents of NCT of Delhi follow and imbibe the COVID Appropriate Behaviour.
- (e) As per latest DDMA Order no. 492 dated 15.12.2021, all social / political / sports / entertainment / cultural / religious / festival related gatherings and congregations are prohibited throughout NCT of Delhi. All Restaurants and Bars are allowed upto 50% of the seating capacity. Auditoriums / Assembly halls are allowed upto 50% of the seating capacity. Marriage relating gatherings are permitted with a ceiling of 200 persons. Sports activities in stadia / sports complex are permitted only without spectators. Authorised weekly markets are allowed subject to strict compliance of protocol / SoP / instructions / guidelines issued in this regard. However, it is observed that prohibitions / restrictions imposed by DDMA are not being strictly complied with. Therefore, all District Magistrates as well as District DCPs shall ensure strict enforcement of the restrictions imposed by DDMA in respect of prohibited and restricted activities on ground level.

In this regard, all District Magistrates as well as District DCPs shall conduct surprise checks/ raids in their respective areas and shall take strict penal action against defaulters as per the provisions of Section 51 to 60 of the Delhi Disaster Management Act, 2005, Section 188 of IPC and other applicable laws, besides imposing of fine as per notification issued by H&FW Department, Govt. of NCT of Delhi.

(f) As per extant DDMA Order No. 492 dated 15.12.2021, all social / political / sports / entertainment / cultural / religious / festival related gathering and congregations are completely prohibited in Delhi, <u>hence all District Magistrates and District DCPs shall ensure</u> <u>that no cultural event / gatherings / congregations take place for celebrating Christmas or</u> <u>New Year in NCT of Delhi.</u>

3. All District Magistrates shall prepare and submit daily report in respect of aforesaid activities in the prescribed format (enclosed) to Deputy Commissioner (HQ) at email <u>cdmc1.revenuehq@gmail.com</u> by 11:00 AM everyday. Further, DC (HQ) shall compile it and a consolidated report shall be submited to the undersigned by 1:00 PM everyday for onwards submission to the Chief Secretary, Delhi

(Satya Gopal) Chief Secretary (I/C) Dated : <u>22.</u>]2.2021

No.F.60/DDMA/COVID-19/2021/ 496

To,

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- 1. All District Magistrates of Delhi
- 2. All District DCPs of Delhi
- 3. Deputy Commissioner (HQ), GNCTD

Copy for information:-

- 1. Secretary to Hon'ble Lt. Governor, Delhi.
- 2. Secretary to Hon'ble Chief Minister, Delhi
- 3. S.O. to Chief Secretary, Delhi
- 4. S.O. to Commissioner of Police, Delhi

Daily Report in respect of enforcement activities by District Administration

Name of District :

Date :

S. No.	No. of meetings conducted with RWAs / MTAs	No. of hotspots identified	No. of enforcement teams deployed	No. of premises surprise checked / raided	No. of premises in which violation found	No. of FIRs registered
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Note:- The data in the proforma is of previous day (upto midnight) of the reporting day.